

मध्यप्रदेश राजपत्र, दिनांक 28 जून 2014

24

No. F. 4(B) 1-2001-A-XVI.—In exercise of the powers conferred by sub-section (1) and (2) of Section 21 of the Madhya Pradesh Industrial Employment (Standing Orders) Act, 1961 (No. 26 of 1961), the State Government, hereby, makes the following amendment in the Madhya Pradesh Industrial Employment (Standing Orders) Rules, 1963 the same having been previously published as required by sub-section (3) of Section 21 of the said Act, namely :—

AMENDMENT

In the Madhya Pradesh Industrial Employment (Standing Orders) Rules, 1963 in the Annexure, in serial number 14-A, the words "An employee shall retire from the service of the employer on the date he attains the age of 58 years. He may, however, be retained in service by the employer after the date of attaining the age of 58 years if his services are necessary in the interest of the undertaking," shall be replaced by the words "An employee shall retire from the service of the employer on the date he attains the age of 60 years, and in the first proviso the words "if the age of retirement is not less than 58 years" shall be replaced by the words "if the age of retirement is not less than 60 years" and at the end of this proviso the words "provided further that this amendment shall not apply to the employees of Corporations, Boards and Undertakings of the State Government." shall be added.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
एम. के. वाघोंय, प्रमुख सचिव.


अनुभाग अधिकारी
म. प्र. शासन, ऊर्जा विभाग
मंत्रालय, भोपाल